

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH

RA No.234/2002 in
OA No.2026/2000
MA No.2209/2002

New Delhi, this the 8th day of October, 2002

HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)
HON'BLE SHRI SHANKER RAJU, MEMBER (J)

C.P.W.D. Engineers Association

-Applicants

-Versus-

Union of India & Others

-Respondents

O R D E R (BY CIRCULATION)

Mr. Shanker Raju, Member (J):

The present R.A. is filed by the review applicants, seeking review of our order dated 09.05.2002 passed in OA No.2026/2000. We have perused the order dated 09.05.2002. We do not find any error apparent on the face of the record or discovery of new material which was not available with the review applicants despite due diligence at the time of final hearing. If the review applicants are not satisfied with the order passed by the Tribunal remedy lies elsewhere. By way of this R.A. the review applicants seek to re-argue the case, which is not permissible in terms of the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 readwith Order 47, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24. The R.A. is accordingly dismissed, in circulation.

2. Consequently, MA 2209/2002 is also rejected.

S. Raju
(Shanker Raju)
Member (J)

'San.'

(Govindan S. Tampli)
Member (A)